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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

OA No. 2579/92

New Delhi: this the 24th November, 1997.

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A)

HON'BLE Mrs. LAKSHMI SWAMINATHAN, MEMBER (J)

Shri H.L.Bola,
Retired Superintendent of Post Offices,
Faridabad Division,

r/o Village & PO Nagina,
Distt. Rohtak.

....Applicant.

(By Advocate: Shri Sant Lal)

Versus

Union of India through
the Secretary,
Ministry of Communications,
Department of Posts,
Dak Bhawan,
New Delhi- 110001

... Respondent.

(By Advocate: Shri P.H. Ramchandani)

ORDER(ORAL)

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

Applicant impugns respondent's order dated 7.7.92 imposing a cut of Rs.25/- p.m. on his monthly pension on permanent basis, consequent to a departmental proceeding conducted against him.

2. We have heard Shri Sant Lal for the applicant and Shri P.H. Ramchandani for the respondents.

3. Admittedly, no revision petition has been filed against the impugned order under Rule 29 of CCS(CCA) Rules. The scope and ambit of such a revision petition is much wider than the writ jurisdiction exercised by the Tribunal.

4. Under the circumstance after hearing the parties at length, and in the interest of justice we dispose of this OA with a direction that in the

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event applicant submits a self contained revision petition to respondents within one month from the date of receipt of a copy of this order, they will waive limitation, if any, and will dispose of that representation by means of detailed, speaking and reasoned order in accordance with law within one month of its receipt. If any grievance still survives, it will be open to applicant to agitate the matter afresh through appropriate original proceedings in accordance with law, if so advised. No costs.

Lakshmi Smetha

(Mrs. Lakshmi Swaminathan)
Member(J)

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(S. R. Adige)
Vice Chairman(A)

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